

**केनरा बैंक Canara Bank**  
**SECTOR 21-C, FARIDABAD BRANCH:- DSS 45-46, NEAR BIKANER MISTHAN BHANDAR, HUDA MARKET, SECTOR 21-C, FARIDABAD - 121001**

**PUBLIC NOTICE**

The property i.e. the Southern Part of House No. 1-F/41 measuring 148.67 Sq. Yards with roof rights situated at Block, NH-1, NIT Faridabad being owned and possessed by **Smt. Deepika Rangila W/o Sh. Naveen Rangila and Smt. Sonam Rangila W/o Sh. Kapil Rangila, R/o House No. 1-F/41, NIT Faridabad and bounded as under:-**  
**North:** Other Part of House; **South:** House No. 1-F/42, M/s Gautam Tailors; **West:** House No. 1-F/44; **East:** Road 60 Feet Wide. Registered Vide Sale Deed No. 1415 dated 06.05.2014.

The above said property is mortgaged with **Canara Bank, Sector 21, Faridabad** against the credit facilities, availed by **Smt. Deepika Rangila W/o Sh. Naveen Rangila and Smt. Sonam Rangila W/o Sh. Kapil Rangila** and any one dealing with same by way of Sale, Gift, Mortgage etc. will do it at its own risk responsibility and **Canara Bank, Sector 21-C, Branch** will have a first charge over the same.

**Date: 03.03.2025** **AUTHORIZED OFFICER**

**केनरा बैंक Canara Bank**  
**Regional Office : Mathura**

**Auction Notice**

It is informed to the general public that canara bank has overdue Locker With Following details:-

**Vrindaban-II 18522**

- Locker No. 366, Locker Account No. 85226050000361, Padma Ray, Add.- TVBN 281121, Rs. 7,080.00
- Locker No. 436, Locker Account No. 85226050000830, Munni Devi, Add.- Gandhi Nagar Vn 281121, Rs. 6,978.27

Notice Was Sent by the branch to above locker holders by registered post to which no reply was received, therefore, the locker holder or the legal heir of the locker holder is requested to contact the branch the legal heir of the locker holder is requested to contact the branch which 7 (Seven) day of this notice and pay the entire outstanding rent of the locker. In case of non-payment of dues, the above contents shall be auctioned at branch premises on Date. 11.03.2025 and outstanding overdue and other expenses shall be recovered.

**Date: 03.03.2025** **Place: Mathura** **Authorized Officer**

**IDBI BANK IDBI BANK LTD**  
**Sikanderpur Branch**

**NOTICE FOR BREAK OPEN OF LOCKER**

This is to inform you that the locker holders of our Sikanderpur Branch relating to the following locker accounts have failed and neglected to pay the prescribed locker rent for a long time in spite of our various notices and demands made to them. As per the Terms and conditions agreed to by the locker holder, the bank will be at liberty to break open the said lockers in the event of non-payment of rent. Accordingly, it is proposed to break open the said locker on 19.03.2025 by serving the formalities and the respective locker holders are advised to approach the branch before the due date and settle the dues to avoid action. The charges for break open would be borne by the renters and the bank reserves the right to take legal action for recovery of the same along with rent arrears / other charges etc.

No.	Locker No.	Due from	Name and Address
1	S1/11	NA	Sheela Krishnan: E-61, Pilots Court, ESSEL Towers, Sector-28, M.G. Road, Gurugram, Haryana-122002
2	S1/36	01-04-2022	Dr. David Inderjeet: C-114, DLF Phase-I, Gitanjali Enclave, Gurugram-122002
3	S2/113	NA	M/s Platformone India Pvt Ltd: U & I Centre, 47, Sector-32, Gurugram
4	S2/131	01-04-2021	Sharad Misra: Flat No. 1604, Unit No. 04, 16 <sup>th</sup> Floor, The Palms South City 1, Gurugram, Haryana-122002
5	S3/192	NA	M R Ramaiah: A 50/17, DLF Phase I, Gurugram-122002
6	S4/279	01-04-2024	Gautam Khanna: C-513, Jalvayu Tower, Sector-56, Gurugram-122001
7	S4/287	01-04-2021	M/s Emerald Overseas: D-3 Greenwood City, Sector 46, Gurugram Haryana-122002
8	S5/335	NA	Jayesh Bhatt Villa No. 225, Tatvam Villa, Sector-48, Sohna Road, Gurugram

**Date: 03.03.2025** **Place: Gurugram** **Authorized Signatory**  
**IDBI Bank Ltd., Sikanderpur Branch**

**POSSESSION NOTICE**

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) / Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
1	30209410000053 & 30209440000282	1) M/s. Babulal, Prop. Babulal Electricals Represented by its Proprietor Mr. Babu Lal, 2) Mr. Babu Lal (Borrower), 3) Mrs. Santosh Devi (Guarantor)	04.12.2024 Rs. 1,95,125/- (Rupees One Lakh Ninety Five Thousand One Hundred and Twenty Five Only) as on 02.12.2024	Date: 27.02.2025 Time: 03:30 P.M. Symbolic Possession

**Description of Property:** House No.1124, Area Measuring 20 Sq.yards Covered Area 350 Sq.ft., Mahuda Jali, situated at Village Gurgaon, 8 Biswa, Lalora (Abadi Deh), Tehsil & Jila Gurgaon, Nagar Nigam Gurgaon. Owned by **Mrs. Santosh Devi, W/o. Mr. Babulal. Bounded as: East: Rasta 3 Ft. Wide-13 Ft., West: House Kishan Lal-13 Ft., North: House of Mangal -14 Ft., South: House Sultan-14 Ft.**

Whereas the Borrower/s / Co-Borrower/s / Guarantor/s / Mortgagor/s mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorized officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s / Co-Borrower/s / Guarantor/s / Mortgagor/s mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of **Jana Small Finance Bank Limited**.

**Place: Delhi NCR** **Sd/- Authorised Officer,**  
**Date: 04.03.2025** **For Jana Small Finance Bank Limited**

**JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)**  
**Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Services Park, Challaghatta, Bangalore-560071. Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.**

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MULTICITY HOSPITALITIES LIMITED LIABILITY PARTNERSHIP OPERATING IN BUSINESS OF LIQUOR & OPERATION OF PROPERTIES, REAL ESTATE, HOTELS, MOTELS, GUEST HOUSE AND RESTAURANT AND BUSINESS OR BUSINESSES OF THEIR ASSOCIATE NATURE INCLUDING RENT-A-CAB AT NEW DELHI, DELHI-110030.**  
**(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Multicity Hospitalities Limited Liability Partnership LLPIN: AAF-9689
2. Address of the registered office	417/1, Kharsa No.375, Vill. Gadai Pur, Opp. Gurudwara Govind Sadan, South Delhi, New Delhi, India, 110030
3. URL of website	No Website
4. Details of place where majority of fixed assets are located	417/1, Kharsa No.375, Vill. Gadai Pur, Opp. Gurudwara Govind Sadan, South Delhi, New Delhi, India, 110030
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year*	As per the last audited Balance Sheet of the Company for the year ended and as at 31 <sup>st</sup> March, 2022 the Turnover is Rs. 1,51,71,02,787.14
7. Number of employees/ workmen*	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	This information shall be made available by RP, on request through email at: <a href="mailto:corp.multicity@gmail.com">corp.multicity@gmail.com</a> and also mark CC to <a href="mailto:pscojha@gmail.com">pscojha@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	This information shall be made available by RP, on request through email at: <a href="mailto:corp.multicity@gmail.com">corp.multicity@gmail.com</a> and also mark CC to <a href="mailto:pscojha@gmail.com">pscojha@gmail.com</a>
10. Last date for receipt of expression of interest	19.03.2025
11. Date of issue of provisional list of prospective resolution applicants	29.03.2025
12. Last date for submission of objections to provisional list	03.04.2025
13. Date of issue of final list of prospective resolution applicants	13.04.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	18.04.2025
15. Last date for submission of resolution plans	18.05.2025
16. Process email id to submit Expression of Interest	<a href="mailto:corp.multicity@gmail.com">corp.multicity@gmail.com</a>

\* There were no business operations of the Corporate Debtor as on the date of commencement of Corporate Insolvency Resolution Process.

**Sd/-**  
**Shalish Chandra Ojha**  
**Resolution Professional of Multicity Hospitalities LLP**  
**(Under Corporate Insolvency Resolution Process)**  
**Email-ID: CIRP/Multicity@gmail.com**  
**IBBI Reg No IBBI/IPA-001/IPA-02205/2023-2024/14382**  
**AND**  
**IBBI Reg Address: Flat No. 101 UGF, Plot No: 28A-28B, Extn 1 Sewak Park, Dwarka More, Adjacent NSIT, North West Delhi-110059**  
**Correspondence Address: E-701, Design Arch eHomes, Surajpur Site 'C', Greater Noida, Gautam Budh Nagar (UP) -201306**  
**Mobile No.: +91 98680 67552. Email: [corp.multicity@gmail.com](mailto:corp.multicity@gmail.com)**  
**Another email: [pscojha@gmail.com](mailto:pscojha@gmail.com)**

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR NEXTRA TELESERVICES PRIVATE LIMITED OPERATING IN TELECOMMUNICATIONS (CABLE OPERATOR) AT DELHI -NCR UNDER REGULATION 36A (1) OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016**

**RELEVANT PARTICULARS**

1 Name of the corporate debtor along with PAN & CIN/ LLP No.	NEXTRA TELESERVICES PRIVATE LIMITED PAN: AAKCS1371F CIN: U64204DL2006PTC150077
2 Address of the registered office	83, Chilla Village (Near Fresco Suites Hotel), Mayur Vihar Phase-1, New Delhi-110091
3 URL of website	Not Applicable
4 Details of place where majority of fixed assets are located	There are no fixed assets.
5 Installed capacity of main products/ services	Not Applicable
6 Quantity and value of main products/ services sold in last financial year	NIL
7 Number of employees/ workmen	There are no employees/ workmen
8 Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending an email to <a href="mailto:nextra.arvind@gmail.com">nextra.arvind@gmail.com</a> or by visiting RP's registered address
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by sending an email to <a href="mailto:nextra.arvind@gmail.com">nextra.arvind@gmail.com</a> or by visiting RP's registered address
10 Last date for receipt of expression of interest	17 March, 2025- Earlier date was 05 March, 2025
11 Date of issue of provisional list of prospective resolution applicants	21 March, 2025- Earlier date was 12 March, 2025
12 Last date for submission of objections to provisional list	26 March, 2025- Earlier date was 17 March, 2025
13 Date of issue of final list of prospective resolution applicants	02 April, 2025- Earlier date was 24 March, 2025
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07 April, 2025- Earlier date was 28 March, 2025
15 Last date for submission of resolution plans	09 May, 2025- Earlier date was 02 May, 2025
16 Process email id to submit Expression of Interest	<a href="mailto:nextra.arvind@gmail.com">nextra.arvind@gmail.com</a>
17 Details of the corporate debtor's registration status as MSME	Not Available

**In Corporate Insolvency Resolution Process of Nextra Teleservices Private Limited**  
**ARVIND GARG**  
**Resolution Professional**  
**IP Registration Number: IBBI/IPA-003/IP-NU0029/2017-18/10189**  
**AFA Validity: Till December 31, 2025**  
**Registered Address of the Resolution Professional:**  
**302-A, Pal Mohan Plaza, Desh Bandhu Gupta Road, Karol Bagh, New Delhi-110005, India**

**Date: March 04, 2025** **Place: New Delhi**

**JANA SMALL FINANCE BANK** **Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Services Park, Challaghatta, Bangalore-560071. Regional Branch Office: 16/12, 2nd Floor, W.E.A, Arya Samaj Road, Karol Bagh, New Delhi-110005.**

**DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.**

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagor/s have availed loans from **Jana Small Finance Bank Limited**, by mortgaging your immovable properties. Consequent to default committed by you, all your loan accounts has been classified as **Non performing Asset**, whereas **Jana Small Finance Bank Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower/s / Co-Borrower/s / Guarantor/s / Mortgagor/s as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within **60 days** from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) M/s. Atahar, Prop. Adil Old Tyre Center, Represented by its Proprietor Mr. Atahar Since Deceased, represented by his LR's a) Mrs. Samina (Wife of Deceased), b) Mr. Asraf Khan (Son of Deceased), c) Mr. Afjal Khan (Son of Deceased), d) Mr. Azam Khan (Son of Deceased), e) Mr. Amzar Khan (Son of Deceased), f) Mr. Arif Khan (Son of Deceased), g) Mr. Amir Khan (Son of Deceased), 2) Mr. Atahar (Borrower), 3) Mrs. Nasreen (Guarantor), 4) Mr. Ajam (Guarantor)	Loan Account No. 30689440000446 Loan Amount: Rs.9,47,782/-	<b>Details of Secured Assets: Part-'A' - Hypothecated Moveable Assets:</b> First Charge on all Raw materials and stock in the books of account and receivables and book debts of the business premises of the company i.e., <b>Atahar Prop Adil Old Tyre Center, GT Road, Mohalla Kidwai Nagar, Dadr, Ghaziabad, U.P.202007</b> <b>Part-'B': Mortgaged Immovable Property - Schedule Property:</b> All that piece and parcel of the Immovable 1 Kitta Vacant Residential Plot Comprised in Old Kharsa No.764, Admeasuring 108 Sq.yards i.e. 90.30 Sq.mtrs, situated at Mohalla Mewatyan, Kasba Dadr, Pargana & Tehsil Dadr, District Gautam Budh Nagar. Owned by <b>Mrs. Nasreen, W/o. Mr. Azam Khan. Bounded by: East: Rasta 12 Ft. wide, West: Other's Plot, North: Other's Plot, South: Other's Plot.</b>	01.11.2024 Demand Notice Date: 27.02.2025	Rs.5,96,713/- (Rupees Five Lakh Ninety Six Thousand Seven Hundred and Thirteen Only) as of 25-02-2025

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against the respective Borrower/ Co-Borrower within **60 days** of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Jana Small Finance Bank Limited** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to **Jana Small Finance Bank Limited** against the Borrower/s / Co-Borrower/s / Guarantor/s / Mortgagor/s of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

**Date: 04.03.2025, Place: Delhi NCR** **Sd/- Authorised Officer, For Jana Small Finance Bank Limited**

**FORM NO. INC - 26**  
**[Pursuant to Rule 30 of The Companies (Incorporation) Rules, 2014]**

**BEFORE THE CENTRAL GOVERNMENT THE REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, NEW DELHI**

In the matter of The Companies Act, 2013, Section 13 (4) of The Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of The Companies (Incorporation) Rules, 2014

**NOTICE**

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of The Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of Special Resolution passed at the Extra Ordinary General Meeting held on Monday the 20th day of January, 2025 to enable the Company to change its Registered office from the "State of Haryana" to "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi at the address B-2 Wing, 2nd Floor, Pt. Deendayal Artyodaya Bhawan, CGO Complex, New Delhi-110003 within 14 (Fourteen) days of the date of publication of this notice with a copy of the same to the Applicant Company at its Registered Office at the address mentioned below.

**Regd. Office Address: 1621 HSIDC Industrial Estate Rai, Sonapat, Haryana-131029**

**For and on behalf of the Applicant**  
**MAX AEROTRON PRIVATE LIMITED**  
**Sd/-**  
**SUNIL MANOCHA**  
**Director**  
**Date: 01.03.2025** **DIN: 00907551**

**SHIVALIK SMALL FINANCE BANK LTD.**  
**Registered Office at :- Shivalik Small Finance Bank Ltd.501, Salcon Aurum, Jasola district Centre, New Delhi, South Delhi, Delhi - 110025 & Branch Office at Shivalik Small Finance Bank Ltd, Sector 18 Uttar Pradesh 201301**

**PUBLIC NOTICE FOR AUCTION CUM SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

Open Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules,2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Shivalik Small Finance Bank Ltd., the Secured Creditor, will be sold on 21-03-2025 "As is Where is", "As is What is" and "Whatever there is" on for recovery of **Rs.5,84,000/- (Rupees Five Lakh Eighty-Four Thousand Only)** As on 18-10-2023 plus interest & charges thereafter due to the Shivalik Small Finance Bank Ltd. secured creditor from 1. Mr. Sajid Ali S/o Hakam Ali (Borrower) R/o H. No. 180A, Village Surajpur, Tehsil Dadr, Gautam Budh Nagar U.P.201304, 2. Mrs. Muneesha W/o Mr. Sajid Ali (Co-Borrower) R/o H. No. 180A, Village Surajpur, Tehsil Dadr, Gautam Budh Nagar U.P.201304, 3. Mrs. Rukhsana W/o Sabudadeen Ali (Guarantor/Mortgagor) R/o H. No. 57, Village Surajpur, Tehsil Dadr, Gautam Budh Nagar U.P.201304, 4. Mr. Sabudadeen Ali S/o Hakam Ali (Guarantor) R/o H. No. 57, Village Surajpur Tehsil Dadr, Gautam Budh Nagar U.P.201304

The reserve price will be **Rs. 2,50,000/- (Rupees Two Lakhs Fifty Thousand Only)** and the earnest money deposit will be **10% of Bid Amount i.e. Rs.25,000/- (Rupees Twenty Five Thousand Only)** the latter amount to be deposited with the Bank on or before 20-03-2025 by 5 PM, particulars of which are given below:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Outstanding Amount as per Demand Notice	Description of the Immovable properties	Reserve Price	Earnest Money Deposit (EMD)
1. Mr. Sajid Ali S/o Hakam Ali (Borrower) R/o H. No. 180A, Village Surajpur, Tehsil Dadr, Gautam Budh Nagar U.P.201304 2. Mrs. Muneesha W/o Mr. Sajid Ali (Co-Borrower) R/o H. No. 180A, Village Surajpur, Tehsil Dadr, Gautam Budh Nagar U.P.201304 3. Mrs. Rukhsana W/o Sabudadeen Ali (Guarantor/Mortgagor) R/o H. No. 57, Village Surajpur, Tehsil Dadr, Gautam Budh Nagar U.P.201304 4. Mr. Sabudadeen Ali S/o Hakam Ali (Guarantor) R/o H. No. 57, Village Surajpur Tehsil Dadr, Gautam Budh Nagar U.P.201304	18-10-2023 Rs.5,84,000/- (Rupees Five Lakh Eighty-Four Thousand Only)	All the piece and parcel of the immovable properties Residential Plot, measuring an area of 50 Sq. Yards or 41.8 Sq. Mtrs, Situated at Kharsa No. 1847, Mohalla Mewatyan Kasba Village Dadr, Pargana and Tehsil District Gautam Budh Nagar, Uttar Pradesh Registered in revenue records of Bahi No. 1, Jld No.2575, Page No.297-308, Serial No. 1750 Dated 18-02-2010 In the name of Mrs. Rukhsana W/o Sabudadeen Ali	Rs. 2,50,000/- (Rupees Two Lakhs Fifty Thousand Only)	10% of Reserve Price Rs.25,000/- (Rupees Twenty Five Thousand Only)

**Date of Inspection of Immovable properties:- 19th March 2025..... 1100 hrs – 1500 hrs**  
**Auction Date and time of opening of Bid:- 21st March 2025 from 1000 hrs to 1200 hrs**  
**Last Date for Submission of Offers / EMD:- 20th March 2025 till 5.00 pm.**

**For detailed terms and conditions of the sale, please refer to the link provided in Shivalik Small Finance Bank, the Secured Creditor's website [https://shivalikbank.com/auction\\_of\\_bank\\_properties.php](https://shivalikbank.com/auction_of_bank_properties.php)**

**Important Terms & Conditions of Sale:**

- The property is being sold on "as is where is, whatever there and without recourse basis as such sale is without any warranties and indemnities.
- The property/documents can be inspected on the above given date and time with the Authorised Officer of the Bank.
- Bid document/Form containing all the general terms and conditions of sale can be obtained from Authorised Officer on any working day during office hours at Bank's Branch Office mentioned herein above. The intending bidders should send their sealed bids on the prescribed Bid Form to Be Authorised Officer of Bank.
- Bid to be submitted in sealed envelope mentioning the Bid for Auction property and accompanied with EMD (being 10% of the Bid Amount) by Demand Draft drawn in favour of "Shivalik Small Finance Bank Ltd." payable at Noida on or before 20th March 2025 till 5.00 p.m. at the above-mentioned Branch office of Bank. Bids that are not filled up or Bids received beyond last date and time will be considered as invalid Bid and shall accordingly be rejected. No interest shall be paid on the EMD. Once the bid is submitted by the Bidder, the same cannot be withdrawn. The sealed bids will be opened on 21st March 2025 at 10:00-12:00 hrs at the above-mentioned Branch Office of Bank in the presence of the bidders present at that time and thereafter the eligible bidders may be given an opportunity at the discretion of the Authorised officer to participate in inter-se bidding to enhance the offer price.
- The bid price to be submitted shall be above the Reserve Price and the bidder shall further improve their offer in multiple of Rs.50,000/- .The property will not be sold below the Reserve Price set by the Authorised Officer.
- The successful bidder is required to deposit 25% of the sale price (inclusive of EMD) immediately not later than next working day by Demand Draft drawn in favour of Shivalik Small Finance Bank Ltd. payable at Noida and the balance amount of sale price shall be paid by the successful bidder within 15 days from the date of confirmation of sale by Bank. The EMD as well as Sale Price paid by the interested bidders shall carry no interest. The deposit of EMD or 25%, whatever the case may be, shall be forfeited by the Bank, if the successful bidder fails to adhere to the terms of sale or commits any default.
- Bank does not take any responsibility to procure any permission/NOC from any Authority or under any other law in force in respect of property offered or any other dues i.e., outstanding water/electric/dues, property tax, Municipal/ Panchayat taxes or other charges if any.
- The successful bidder shall bear all expenses including pending dues of any Development Authority if any/taxes/utility bills etc. to Municipal Corporation or any other authority/agency and fees payable for stamp duty/registration fee etc. for registration of the "Sale Certificate".
- The Authorised Officer reserves the absolute right and discretion to accept or reject any or all the offers/bids or adjourn/cancel the sale without assigning any reason or modify any terms of sale without any prior notice.
- Bids once made shall not be cancelled or withdrawn.
- To the best of its knowledge and information, the Bank is not aware of any encumbrances on the property to be sold except of Bank. Interested parties should make their own assessment of the property to their satisfaction. Bank does not in any way guarantee or makes any representation about the fitness/title of the aforesaid property. For any other information, the Authorised Officer shall not be held responsible for any charge, lien, encumbrances, property tax or any other dues to the Government or anybody in respect to the aforesaid property. The notice is hereby given to the Borrower (s) / Mortgagor(s) / Guarantor(s), to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.
- The immovable property will be sold to the highest bidder. However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.
- Bank is not responsible for any liabilities upon the property which is not in the knowledge of the Bank.
- The Borrower (s) / Mortgagor(s) / Guarantor(s) are hereby given STATUTORY 15 DAYS SALE NOTICE OF IMMOVABLE SECURED ASSETS UNDER RULES 8 (6) READ WITH 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, published in Hindi & English Edition in Newspaper, to discharge the liability in full and pay the dues as mentioned above along with up-to-date interest and expenses within Fifteen days from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/guarantors/mortgagors pay the amount due to Bank, in full before the date of sale, auction is liable to be stopped. However, in such cases, further interest will be charged as applicable, as per the Loan documents on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization.
- The decision of the authorized officer is final binding and un-questionable. All bidders who submitted the bid shall be deemed to have read and understood the terms and condition of auction sale and be bound by them.
- For details, help, procedure and bidding prospective bidders may contact. Mr. Siddharth Sinha, Contact No.9811864937.

1. Please note that the secured creditor, the Bank is going to issue sale notice to all the Borrower/Co-Borrowers/Guarantors/Mortgagors by POST by their addresses. In case, the same is not received by any of the parties, then this publication of sale notice may be treated as substituted mode of service.

2. The Borrower/Co-Borrowers/Guarantors/Mortgagors are also hereby informed that he/they must take delivery of their household effects, lying inside the above premises/under the custody of the Bank, if any within 15 days of this publication, with prior permission, failing which the Bank shall have no liability/responsibility to the same and will dispose of the Borrower/Co-Borrowers/Guarantors/Mortgagors risk and adjust the sale proceeds towards dues.

3. If the Auction fails due to any reasons whatsoever, the Company would at liberty to sell the above mortgaged properties through private treaty as per provisions mandated under SARFAESI Act, 2002.

**Date: 03-03-2025 Place: Noida** **Authorised Officer, Shivalik Small Finance Bank Ltd.**

**SHIVALIK SMALL FINANCE BANK LTD.**  
**Registered Office at :- Shivalik Small Finance Bank Ltd.501, Salcon Aurum, Jasola district Centre, New Delhi, South Delhi, Delhi - 110025 & Branch Office at Shivalik Small Finance Bank Ltd, Sector 45, Noida Uttar Pradesh 201301.**

**PUBLIC NOTICE FOR AUCTION CUM SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

Open Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules,2002 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Shivalik Small Finance Bank Ltd., the Secured Creditor, will be sold "As is Where is", "As is What is" and "Whatever there is" on 20-03-2025 for recovery of **Rs. 6,62,000/- (Rupees Six Lakhs Sixty Two Thousand Only)** As on 15-04-2023 plus interest & charges thereafter due to the Shivalik Small Finance Bank Ltd. secured creditor from 1. Mr. Omendra Singh S/o Mr. Sukhbir Singh (Borrower/Mortgagor) R/o Village Aimenabad Kulesara Gautam Budh Nagar 201306, 2. Mr. Sukhbeer Singh S/o Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 3. Mr. Vijay S/o Mr. Attar Singh (Guarantor) R/o Village Aimenabad Kulesara Gautam Budh Nagar Uttar Pradesh 201306, 4. Mr. Vijay S/o Mr. Attar Singh (Guarantor) R/o Village Aimenabad Kulesara Gautam Budh Nagar Uttar Pradesh 201306, 5. Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 6. Mr. Sukhbeer Singh S/o Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 7. Mr. Vijay S/o Mr. Attar Singh (Guarantor) R/o Village Aimenabad Kulesara Gautam Budh Nagar Uttar Pradesh 201306, 8. Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 9. Mr. Sukhbeer Singh S/o Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 10. Mr. Vijay S/o Mr. Attar Singh (Guarantor) R/o Village Aimenabad Kulesara Gautam Budh Nagar Uttar Pradesh 201306, 11. Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 12. Mr. Sukhbeer Singh S/o Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 13. Mr. Vijay S/o Mr. Attar Singh (Guarantor) R/o Village Aimenabad Kulesara Gautam Budh Nagar Uttar Pradesh 201306, 14. Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 15. Mr. Sukhbeer Singh S/o Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 16. Mr. Vijay S/o Mr. Attar Singh (Guarantor) R/o Village Aimenabad Kulesara Gautam Budh Nagar Uttar Pradesh 201306, 17. Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 18. Mr. Sukhbeer Singh S/o Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 19. Mr. Vijay S/o Mr. Attar Singh (Guarantor) R/o Village Aimenabad Kulesara Gautam Budh Nagar Uttar Pradesh 201306, 20. Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 21. Mr. Sukhbeer Singh S/o Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 22. Mr. Vijay S/o Mr. Attar Singh (Guarantor) R/o Village Aimenabad Kulesara Gautam Budh Nagar Uttar Pradesh 201306, 23. Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 24. Mr. Sukhbeer Singh S/o Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306, 25. Mr. Vijay S/o Mr. Attar Singh (Guarantor) R/o Village Aimenabad Kulesara Gautam Budh Nagar Uttar Pradesh 201306, 26. Mr. Ratan Singh (Co-Borrower) R/o Kheera Choganpur Gautam Budh Nagar Uttar Pradesh 201306,